

No.F-23019/1/2023-Lokpal



भारत के लोकपाल  
Lokpal of India

6, Vasant Kunj Institutional Area,  
Phase-II, New Delhi-110070  
Dated 7<sup>th</sup> December, 2023

OFFICE MEMORANDUM

**Subject: E-mail ID for communication of Court Cases and other legal issues – reg.**

The Lokpal and Lokayuktas Act, 2013 was enacted to establish a Lokpal body at the national level and Lokayuktas at the state level. These bodies are entrusted with the responsibility of investigating allegations of corruption against specific public officials and addressing related matters. In line with its intended purpose, the Lokpal considers the complaints placed before it and passes various orders on the merits of the complaint.

2. With time, it has been seen that several stakeholders, dissatisfied with the orders of the Lokpal, move before the Hon'ble Courts for relief sought by them on various counts, imploding therein the Lokpal of India as Respondent/Party.

3. It has also been observed that notices, writ petitions, and other such communications by the stakeholders are being addressed to different E-mail IDs in the Lokpal of India. Accordingly, considering the need, a separate E-mail ID has been created for legal matters in Lokpal of India for communication of Court Cases and other legal issues so that they can be addressed properly and appropriately.

4. Therefore, henceforth all such communications may be sent through electronic mode and addressed to [ds-legal@lokpal.gov.in](mailto:ds-legal@lokpal.gov.in)

(Prunraj Patil)  
Deputy Secretary,  
Lokpal of India

To,

1. Registry of Hon'ble Supreme Court of India/ Hon'ble High Courts
2. NIC for displaying on the website of Lokpal of India for wide publication